

provided any details with regard to shareholding pattern of the companies in which the investments were made. In the absence of any such details, the Assessing Officer has no other option but to apply Rule 8D. Therefore, this Tribunal do not find any reason to interfere with the order of the lower authority and accordingly the same is confirmed.

56. In the result, the assessee's appeal in I.T.A. No.1740/Mds/2014 is dismissed.

57. To summarise the result,

Revenue's appeal in ITA.No.1741 & 1525/Mds/2014 are dismissed
ITA.No.1742/Mds/2014 is partly allowed

Assessee's appeal in ITA.No.1739/Mds/2014 is allowed,
ITA.No.1738/Mds/2014 is partly allowed
for statistical purposes.
ITA.Nos.1736, 1737 & 1740/Mds/2014
are dismissed.

Order pronounced on 19th May, 2016 at Chennai.

sd/-

(ए. मोहन अलंकामणी)

(A. Mohan Alankamony)

लेखा सदस्य/Accountant Member

चेन्नई/Chennai,

दिनांक/Dated, the 19th May, 2016.

Kri.

sd/-

(एन.आर.एस. गणेशन)

(N.R.S. Ganesan)

न्यायिक सदस्य/Judicial Member